

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
49/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer

.... Petitioner/Applicant

Vs.

ROC (Real Gains Developers Pvt Ltd.)

.... Respondent

Order under Section 252(1) of the Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Appellant : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain Advs.

For Respondent :

ORDER

In compliance with the order dated 26.02.2024, the Appellant has filed the Assessment Order and Demand Notice.

List the matter for arguments **on 08.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)